

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:203

ANSWERED ON:01.08.2011

FUNCTIONING OF INDUSTRIES IN RESIDENTIAL AREAS

Ganpatrao Shri Jadhav Prataprao;Singh Rajkumari Ratna

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether a large number of polluting and hazardous industries/factories are still functioning in residential areas in metropolitan cities of the country; and

(b) If so, the reasons therefor alongwith their likely impact on human health?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The polluting / hazardous or obnoxious factories are not permitted to function in residential areas in metropolitan cities. Consent to establish and consent to operate of such units are regulated by the concerned State Pollution Control Boards / State Government in accordance with the Master-Plan of that metropolitan city. The polluting / hazardous units are identified based on the pollution potential as well as on the consumption of water and electricity. In case of Delhi, as per the Directions of Hon'ble Supreme Court in Writ Petition (C) 4677/85 in the matter of Sh. M.C. Mehta V/s Union of India & Others regarding shifting of industries from residential areas of Delhi, Government of National Capital Territory of Delhi has closed down 2773 industries in phase-I and 650 industries in phase-II w.e.f. 8.10.2001.

As reported by CPCB, it is not aware of any specific study conducted on assessment of impact on human health because of operation of industries in residential areas of metropolitan cities.